

Internship Program organized by the Law Department, GNCT of Delhi during 3rd July to 11th August, 2023.

The Law Department, Government of NCT of Delhi in a pioneering initiative conducted its first ever internship programme for the students of law during 3rd July to 11th August, 2023.

The internship provided participating students with a unique opportunity to gain practical insights into the administrative workings of the government, including interactions with officers and officials of Law Department.

This internship program aimed to bridge the gap between theoretical legal education and practical government procedures. It spanned a period of eight weeks, during which a select group of law students from various academic years were chosen to participate. The programme also aimed to offer students a holistic understanding of the administrative facets of government operations, enabling them to witness firsthand as to how legal principles and policies are implemented in the real world.

Participants were exposed to various aspects of the government's administrative functioning, including policy formulation, implementation, and enforcement. This exposure allowed them to witness the legal intricacies involved in governance. One of the highlights of the internship was the opportunity for students to meet and engage with high-ranking government officials and constitutional functionaries. These interactions included sessions with the Hon'ble Lieutenant Governor, Hon'ble Chief Minister, Hon'ble Law Minister, and Worthy Chief Secretary. Such meetings provided valuable insights into the decision-making processes and the importance of legal expertise in government.

Students were also attached with the offices of Standing Counsels in High Court, both on civil and criminal sides where they actively contributed to ongoing legal research, drafted legal documents and analyzed relevant case law. This practical experience enhanced their legal research and analytical skills.

In furtherance of our commitment to providing law students with well-rounded experiential learning opportunities, the interns undertook visits to prison facility and the Legislative Assembly. These visits were aimed at enhancing the interns' understanding of the criminal justice system and legislative processes. The visit aimed to expose interns to the practical aspects of the criminal justice system and its impact on individuals. Key observations and takeaways include Réhabilitation Efforts. Observations regarding prison conditions and the protection of inmates' rights were made, emphasizing the importance of legal advocacy in safeguarding the rights of incarcerated individuals. The visit also emphasized the need for legal assistance within the prison system, sparking discussions among interns about potential pro-bono legal services and advocacy opportunities.

Another crucial aspect of the internship involved a visit to the local Legislative Assembly of Delhi. This visit aimed to provide students with insights into the legislative process, the role of lawmakers, and the impact of legislation on society. Interactions with Hon'ble Speaker and legislative staff provided insights into the responsibilities and challenges faced by elected representatives in shaping the legal framework. These experiences not only deepened their understanding of the criminal justice system and legislative processes but also sparked important conversations about the role of legal professionals in shaping a just and equitable society.

The success of this internship programme demonstrates the potential for continued collaboration between academic institutions and government bodies

in nurturing future legal talent and fostering a deeper understanding of the intersection between law and governance. It is expected that future iterations of this programme will further contribute to the development of skilled legal professionals who can make meaningful contributions to society. It is anticipated that this initiative will continue to benefit both aspiring, lawyers and government in the years to come. Feedback from both the students and the government officials involved in the programme was overwhelmingly positive. Students expressed their gratitude for the hands-on experience and mentorship received during their internship. Feedback from the students involved in the programme was overwhelmingly positive.

Attached-

Photo Gallery





Feedback of interns.

- *The period of 6 weeks should be extended to 8 weeks. Where the first week will be an orientation week and second week allows us to understand the filing and drafting of opinion, followed by 6 weeks for working.*
- *The two weeks in the High Court where we were attached with Hon'ble Standing Counsels (Civil & Criminal) was quite a short period and must be expanded.*
- *There must be some stipend for convenience because Hon'ble Delhi High Court and Department Of Law, Justice and Legislative Affairs are quite far from Metro Stations.*
- *The working hours must be between 9.30 Am to 4.00 Pm, as interns can reach home in reasonable time and also revise the daily works in addition to their own studies*